

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 88509 of 2014

(Arising out of order-in-appeal no. AV(156)131/2014 dated 17th July 2014 passed by the Commissioner of Central Excise & Customs (Appeals), Aurangabad.)

**M/s Hotel Amarpreet
(Avtar Motels & Cine Pvt Ltd)
Jalna Road, Aurangabad – 431 001**

.....Appellant

VERSUS

**Commissioner of Central Excise,
Aurangabad
Town Centre, N-5, CIDCO,
Aurangabad – 431 003**

.....Respondent

APPEARANCE:

None for the Appellant
Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85309/2020

Date of Hearing: 20.02.2020

Date of Decision: 20.02.2020

PER: CORAM

Learned Authorised Representative informs that the appellant
had sought coverage under Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. None appeared for the appellant herein.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad